GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ LOK SABHA UNSTARRED QUESTION NO. 3865 ANSWERED ON 21.12.2021

SVAMITVA SCHEME

†3865. SHRIMATI NAVNEET RAVI RANA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of the funds allocated to the State Government of Maharashtra during the last three years under the various schemes of Panchayati Raj;
- (b) whether the Government has expedited the village land survey mapping under SVAMITVA Scheme; and
- (c) the details of steps taken by the Government for ensuring uniformity in revenue laws of States under this scheme?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) Funds are not allocated to the States under any of the schemes of the Ministry of Panchayati Raj. Funds are released based on the approved annual action plan under the Rashtriya Gram Swaraj Abhiyan (RGSA) scheme. Under Incentivization of Panchayats (IoP) Scheme, financial incentives are given to the good performing Panchayats at various level selected under the National Panchayat Awards competition held annually. The limited funds under Survey of Villages and Mapping with Improvised Technology in Village Areas (SVAMITVA) scheme is released to States including the State of Maharashtra for various Information-Education-Communication (IEC) related activities for popularization of the SVAMITVA scheme in the State. A sum of Rs. 91.62 crore has been released under the above schemes to the State Government of Maharashtra during the last three years.

(b) Yes, Sir.

(c) Land and Land Records is a State subject. The States/UTs incorporate appropriate provisions in their respective Land Revenue Act/Rules/Codes and/or any other administrative document for implementation of SVAMITVA scheme and issue of property Cards. Hence, the Ministry of Panchayati Raj has not taken any initiative for uniformity of State Revenue Laws.